

Listed On :- 09.03.2015

Court No. :

Item No. :

**SECTION IIIA  
IN THE SUPREME COURT OF INDIA  
CIVIL APPEALATE JURISDICTION**

**PRAYER FOR INTERIM RELIEF**

**IN**

**CIVIL APPEAL NOS. 8255, 8256, 8257, 8258, 8259-66, 8267-71, 8272, 9086,  
9087-89 AND 10696 OF 2014**

**AND**

**INTERLOCTORY APPLICAITON NOS. 16-20**

(Application for Amendment of Civil Appeal in C.A. No. 8267-8271 of 2014)

**JAIPRAKASH ASSOCIATE LTD. ETC.**

**....APPELLANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**....RESPONDENTS**

**OFFICE REPORT**

The matters above-mentioned with Office Report were listed before the Hon'ble Court on 6<sup>th</sup> January, 2015, when the Hon'ble Court was pleased to pass the following Order:-

**"A letter has been circulated by the learned counsel for the State seeking adjournment for filing Vakalatnama and counter affidavit.**

**The State shall file Vakalatnama within one week from today.**

**The respondents shall file counter affidavit within four weeks from today.**

**Rejoinder affidavit, if any, may be filed within three weeks thereafter.**

**List the matters on 9th March, 2015."**

It is submitted that Mr. Vinay Garg, Counsel for the State has on 8<sup>th</sup> January, 2015 filed Vakalatnama/Appearance in all the Civil Appeals except Civil Appeal No. 10696 of 2014. Counsel for State has not filed Counter Affidavit so far.

It is further submitted that Mr. Rakesh U. Upadhyay, Counsel for Respondent Nos. 2 & 3 has already on 1<sup>st</sup> November, 2014 filed Counter Affidavit

only in Civil Appeal Nos. 8255, 8256 and 8257 of 2014.

It is also submitted that Ms. Sharmila Upadhyay, Counsel for Appellant has already on 23<sup>rd</sup> December, 2014 filed Rejoinder Affidavit in Civil Appeal Nos. 8255, 8256 and 8257 of 2014.

It is also submitted that Notice of Lodgement of Petition of Appeal could not be issued in Civil Appeal No. 10696 of 2014 as Counsel for the Appellant has not filed copies of Petition of Appeal for service on the Respondents.

It is lastly submitted that Counsel for Appellant has on 24<sup>th</sup> February, 2015 filed Application for Amendment of Civil Appeal in Civil Appeal Nos. 8267-8271 of 2014 which has been registered as I.A. Nos. 16-20.

The prayer for interim relief in the matters alongwith applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 26TH DAY OF FEBRUARY, 2015.

**ASSISTANT REGISTRAR**